

**IN THE INCOME TAX APPELLATE TRIBUNAL
COCHIN BENCH, COCHIN**

Before Shri Chandra Poojari, AM & Shri George George K, JM

ITA No.154/Coch/2017 : Asst.Year 2010-2011

The Asst.Commissioner of Income-tax (TDS) Kochi.	Vs.	M/s.India Vision Satellite Communications Limited 6 th Floor, Trust Tower NH Bye pass, Padivattom Ernakulam – 682 024. PAN : AAACI8265Q
(Applicant)		(Respondent)

Appellant by : Smt.A.S.Bindhu, Sr.DR

Respondent by : Sri.T.M.Sreedharan

Date of Hearing : 04.10.2018	Date of Pronouncement : 04.10.2018
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ORDER

Per Chandra Poojari, AM

At the time of hearing before us, the learned Departmental Representative requested for permission to withdraw the appeal filed by the Revenue, since the tax effect is below the taxable limit to file the appeal before the Tribunal as per latest Circular No. 3/2018 dated 11.07.2018 issued by the Central Board of Direct Taxes (CBDT). We, therefore, permit the Revenue to withdraw its appeal with the permission to file Miscellaneous Application to recall this order, if necessary.

2. In the result, Revenue's appeal is dismissed, as withdrawn.

Order pronounced on this 04th day of October, 2018.

Sd/-
(George George K)
JUDICIAL MEMBER

Sd/-
(Chandra Poojari)
ACCOUNTANT MEMBER

Cochin ; Dated : 04th October, 2018.
Devdas*

Copy of the Order forwarded to :

1. The Applicant.
2. The Respondent.
3. The CIT (A)-III, Kochi
4. The CIT(TDS) Kochi.
5. DR, ITAT, Cochin
6. Guard file.

BY ORDER,

(Asstt. Registrar)
ITAT, Cochin